

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.2524
TO BE ANSWERED ON 16.03.2017**

PROVISION OF FREE ELECTRICITY

†2524. SHRI JANARDAN MISHRA:

**Will the Minister of POWER
be pleased to state:**

- (a) the details of the provisions made for providing electricity free of cost or at subsidised rates to the BPL families; and**
- (b) the number of people benefited therefrom, State-wise including Madhya Pradesh so far?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) & (b) : The tariff of State power distribution companies is determined by the respective State Electricity Regulatory Commissions (SERCs)/ Joint Electricity Regulatory Commissions (JERCs) based on the principles enunciated under the Electricity Act, 2003 and policies framed thereunder. The State Governments can give subsidy to the extent they consider appropriate as per the provisions of Section 65 of the Electricity Act, 2003 as well as Clause 8.3 of the Tariff Policy. There is no provision regarding direct control of the electricity tariff by the Central Government.

However, under Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY), provision for free electricity connection to BPL families is available. As per information made available by Central Electricity Authority (CEA), under the provision of DDUGJY scheme, 2,54,40,891 BPL households were benefited at all India level, while in Madhya Pradesh, 17,44,129 BPL households benefited under the scheme.
